

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 654 of 2020**

**IN THE MATTER OF:**

**Decan Value Investors LP**

**....Appellant**

**Vs**

**Dinkar T. Venkatasubramanian & Ors.**  
**(RP of Amtek Auto Ltd.)**

**....Respondents**

**Present:**

**For Appellant: Mr. Vikram Nankani, Sr. Advocate with Mr. Dinesh Pednekar Mr. C. Keswani, Mr. Anando Mukherjee, Mr. Kumar Anurag Singh, Mr. Arpan Bhel, Advocates.**

**For Respondents: Mr. Sumant Batra, Mr. Sanjay Bhatt and Ms. Niharika Sharma, Advocates for R-1 (RP).**

**Mr. Tushar Mehta, SGI and Mr. Abhinav Vasisht, Sr. Advocates with Ms. Misha, Mr. Anoop Rawat, Mr. Siddhant Kant, Ms. Charu Bansal and Ms. Prabh Simran Kaur, Advocates for R-2 (CoC).**

**Mr. Sumesh Dhawan, Advocates for R-4.**

**Mr. Sudhir K Makkar, Sr. Advocate with Ms. Anindita Roychowdhury, Ms. Vatsala Rai, Ms. Saumya Gupta Mr. Bharat Makkar and Ms. Yogita Rathore, Advocates for Vistra ITCL (India) Ltd.**

**Mr. Arun Kathpalia, Sr. Advocate with Mr. Kaushik Moitra, Ms. Shreya Sircar, Ms. Ishita Jain, Mr. Anurag Tandon, Ms. Sanjukta Roy, Advocates for Kotak Mahindra Bank Ltd. (Intervenor)**

**O R D E R**

**(Through Virtual Mode)**

**22.03.2021:** Heard Mr. Sudhir K. Makkar, Sr. Advocate in I.A. No.2072 of 2020 in regard to impleadment of Vistra ITCL (India) Ltd.

Cont'd..../

Heard Mr. Tushar Mehta, learned Solicitor General of India appearing on behalf of Respondent No.2. Hearing remained inconclusive.

List the matter 'for further hearing' on **23<sup>rd</sup> March, 2021 at 12:00 Noon.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

Ash/GC

*Company Appeal (AT) (Insolvency) No. 654 of 2020*